

(c) No previous permission is required for export of crockery. Approvals for the establishment of new units are governed by industrial licensing procedures wherever applicable.

### Linking of National Highway No. 31 with Saharsa, Bihar

1980. SHRI B. P. MANDAL: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware that there is a long felt desire in Bihar to get the National Highway No. 31 linked with Saharsa the divisional Headquarters of the Kosi Division;

(b) whether it is not a fact that a 13 mile link between Pasraha (on N. H. 31) and Saharsa will save more than 100 miles to reach Saharsa from Patna and other places; and

(c) if so, whether he wants to cooperate with the State Government of Bihar to get the N. H. 31 linked with the Divisional H. Qrs. in view of strategic and commercial importance of the area?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (c). The proposed road would be as State road and the State Govt. would therefore be concerned in the matter. No requirement for this road has been projected to Govt. of India either on strategic grounds or economic importance of the area.

### Workers in Pottery Units in Khurja, U. P.

1981. SHRI MOHAN LAL PIPIL: Will the Minister of INDUSTRY be pleased to state:

(a) the total number of workers employed in the various pottery units in Khurja in U. P. and the nature of facilities provided for them in respect of accommodation, schools for the children, etc; and

(b) whether there is any proposal under consideration of Government to open a training centre for the

workers, if not the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) According to information received from the Government of Uttar Pradesh, about 10,000 workers are employed in various pottery units in Khurja. Since the workers reside in nearby villages of Khurja, no accommodation or school for children has been provided.

(b) There is a proposal to impart training to workers during the Sixth Plan.

### बिहार में कुछ जातियों को अनुसूचित जातियों में शामिल करना

1982. श्री सुरेन्द्र झा सुमन : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर बिहार में खलवे (तांती) नाम की जाति को, जो सामाजिक दृष्टि से अछूत मानी जाती रही है एवं आर्थिक, शैक्षणिक, राजनीतिक दृष्टि से अत्यन्त पिछड़ी हुई है, अनुसूचित जाति की सूची में शामिल नहीं किया गया है ;

(ख) क्या पिछड़े वर्ग आयोग द्वारा केन्द्रीय सरकार को दिये गये प्रतिवेदन में खलवे, तांती, ततमा, पान एवं चौपाल को एक ही जाति की विभिन्न शाखाएं कही गई हैं और फिर भी पान और चौपाल की इन दो शाखाओं को ही हरिजन वर्ग में शामिल किया गया है शेष इन सुविधाओं से वंचित हैं ;

(ग) क्या वर्ष 1968 में बिहार सरकार ने भी इन्हें अनुसूचित जातियों की सूची में शामिल करने की सिफारिश की थी ; और

(घ) यदि हां, तो सरकार का विचार इस सम्बन्ध में कब तक कार्यवाही करने का है ?